

- (viii) Grant of fixed Medical Allowance @Rs.100/- p.m. to all pensioners who do not avail OPD medical facilities in Army Hospitals/MI Rooms.

The revised scheme implemented so far, by and large, is in conformity with the recommendations made by the Fifth CPC. However, there have been slight deviations as per details below:-

- (i) 20% weightage in Pension/family pension to pre-1996 pensioners/family pensioners was recommended by Vth CPC. The Govt. have granted the weightage at 40%.
- (ii) Pay Commission had recommended that in case, Pension of pre-1996 pensioners after the application of fitment formula falls short of the minimum pension applicable to the post-1.1.1996 retirees, it may be stepped up to the minimum pension prescribed for the rank. This has not been accepted by the Government.
- (iii) Fifth V CPC recommendations with regard to liberalised pension, disability pension, special family pension, War Injury pension, have not been implemented so far as Government is yet to take a view on these recommendations.

[Translation]

**Compensation to Displaced Persons  
by B.S.P**

5261. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of STEEL AND MINES be pleased to state:

- (a) the number of displaced persons who were paid compensation and provided jobs in Bokaro Steel Plant during the last three years till June, 1998;
- (b) the number of persons whose cases are pending or have been rejected;
- (c) whether Steel Authority of India Limited has received letters regarding the displaced persons from a Member of Parliament;
- (d) if so, the details thereof and the action taken in this regard;
- (e) whether the displaced persons have filed their case in the Court for providing them employment and compensation and whether the Hon'ble Court has pronounced judgement in their favour; and
- (f) if so, the details thereof and action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) to (f)

13309 families were displaced due to acquisition of land for setting up of the Bokaro Steel Plant (BSL). 179 displaced persons have been provided jobs in BSL during the last three years till June, 1998. BSL does not maintain details about the payment of compensation to the displaced persons. However, 15768 displaced persons have been provided employment by BSL as on 30/06/1998 against 13309 displaced families.

Letters regarding the displaced persons have been received from a number of Hon'ble Members of Parliament and appropriate action is taken thereon.

A section of the displaced persons had filed a writ Petition in the Hon'ble High Court of Patna, Ranchi Bench. The Hon'ble High Court has, inter-alia, held that after payment of compensation, employment to displaced persons cannot be claimed as a matter of right. The Hon'ble High Court has also held that there is no harm in case they are considered on compassionate grounds. In pursuance of the directives of the Hon'ble High Court, BSL had framed a scheme in this regard and submitted it before the Hon'ble High Court. The Hon'ble High Court had found no infirmity in this scheme. This scheme is operative in BSL.

[English]

**Train Accidents**

5262. SHRI PRABHUNATH SINGH :  
DR. BIZAY SONKAR SHASTRI :

Will be Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that head on collisions of railway trains are taking place much too frequently killing and injuring people;
- (b) if so, the outcome of the inquiry commissions that went into such accidents during the last three years with details of action taken to prevent such accidents;
- (c) the expenditure incurred on these commissions during the above period;
- (d) the extent to which the implementation of recommendations of these commissions reduced the recurrence of accidents; and
- (e) the number of railway officials penalised for such accidents besides the guilty subordinate staff?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) No. Sir. There

have been 12 Head on collisions during the last three years. The year wise break up is as under:-

1995-96	8
1996-97	2
1997-98	2

(b) These accidents have been enquired by the Commission of Railway Safety functioning under the Ministry of Civil Aviation and also Departmentally. Recommendations made by the Enquiry Committees have been examined for adoption depending on their feasibility.

(c) No expenditure had to be incurred as no separate enquiry commission was set up to enquire into these accidents.

(d) The implementation of recommendations certainly help in reducing the recurrence of similar mistakes, but their efficacy cannot be quantified.

(e) In all 23 Railway staff have been held primarily responsible for causing these accidents and they have been proceeded against under the Discipline and Appeal Rules.

#### **Cargo Facility at Srinagar Airport**

5263.DR. SUGUNA KUMARI CHELLAMELLA : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the cargo facilities are not available in Kashmir after the closure of Srinagar Airport; and

(b) if so, the action proposed to be taken to provide this facility?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) and (b) Srinagar airport which belongs to Indian Air Force (IAF) has been temporarily closed for flight operations from 8-6-1998 for recarpeting of the runway. Civil flights are being operated from Awantipore Air Force Station. Airports Authority of India and IAF have provided all necessary facilities both for passenger and cargo handling at Awantipore Air Force Station.

#### **Construction of Under Bridges Near Subhadrapur Railway Crossing**

5264.SHRI BHARTRAHARI MAHTAB : Will the Minister of RAILWAYS be pleased to state:-

(a) whether the Railway crossing near Subhadrapur on Cuttack Gopalpur route remains closed for most of the hours daily;

(b) if so, whether there are pressing demands to construct under bridge on this Railway crossing; and

(c) if so, the reaction of the Government thereto and the time by which the said bridge is likely to be constructed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) and (b) Yes, Sir.

(c) Railways construct Road Over Bridge/Road Under Bridge on cost sharing basis/deposit terms depending upon the volume of traffic at the site, proposal for which are sponsored by State Govt. duly agreeing to bear their share of cost & fulfilling certain preliminary pre-requisites; State Govt. has not yet sponsored proposal in this case. Proposal will be examine promptly on receipt.

#### **Aero-Bridges at Calicut Airport**

5265.SHRI T. GOVINDAN : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Union Government have received a proposal from the Kerala Government to construct a new international terminal with two aero-bridges at Calicut Airport to cope up with the demands and lessen the rush experienced; and

(b) if so, the action taken,by the Government in this regard?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) No, Sir.

(b) Does not arise.

#### **Land for Construction of Administrative Building and Staff Quarters**

5266.SHRI R. SAMBASIVA RAO : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government of Andhra Pradesh had provided land to the Railways for constitution of administrative building and staff quarters for new Railway Division at Guntur;

(b) if so, the details thereof; and

(c) if not,the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) No, Sir.

(b) Does not arise.